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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 119/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017**

Name of the Company: Jayeshkumar Arvindbhai Popat
(Jalaram Cotton & Proteins Ltd.)
V/s.
Kotak Mahindra Bank Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
	MOHIT GUPTA	ADV	APPLICANT	Mohit Gupta
1.	KARAN VALECHA	ADV	APPLICANT	Karan Valecha
2.	Lalit M. Patel	Advocate	Resp No. 1	
3.	MANDEEP SINGH for Adv. KALPESH R. Patel	Advocate	HDB Finance.	Mandeep Singh

ORDER

Learned Advocate Mr. Mohit Gupta with Learned Advocate Mr. Karan Valecha i/b A.R. Gupta & Associates present for Applicant/ Corporate Debtor. Learned Advocate Mr. Mandeep Singh i/b Kalpesh Patel present for Respondent (HDB Financial Ltd.). Learned Advocate Mr. Lalit Patel present for Respondent (Kotak Mahindra Bank Ltd). None present for other Respondents.

Proof of service of copy of application on Respondents.

Learned Advocate Mr. Mandeep Singh i/b Kalpesh Patel filed Vakalatnama for Respondent (HDB Financial Ltd).

Learned Advocate Mr. Lalit Patel filed Vakalatnama for Respondent (Kotak Mahindra Bank Ltd).

Learned Advocate Mr. Dharmvir Gosai filed Vakalatnama for Respondent (Tata Capital Financial Services Ltd).

Objections filed by Kotak Mahindra Bank.

~~Heard arguments of~~ Learned Counsel appearing for HDB Financial Service requested time to file objections.

Applicant to state about the latest status of the company petition no. 388/2015 and 389/2015 winding up proceedings pending before the Hon'ble High Court of Gujarat.

List the matter on 04.10.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 18th day of September, 2017.